

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 09/10 scheduled to be held on 02.06.2009 but actually held on 10.06.2009.

The Meeting No. 09/10 of Norms Committee-II was held on 10.06.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K.K. Funda, AD	DC(SSI)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/9/81-ALC2/2009	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status:Case Added
	HQ File :01/81/050/00036/AM10/	RLA File :05/24/040/00065/AM10/	Lic.No/Date:0510241176 12.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 21.07.2009.			

2	Case No.:2/9/81-ALC2/2009	Party Name:BHARATH AUTO INDUSTRIES,	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status:Case Added
	HQ File :01/81/050/00037/AM10/	RLA File :31/21/040/00022/AM10/	Lic.No/Date:3110038394 13.05.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.

3	Case No.: 3/9/81-ALC2/2009	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status: Case Added
	HQ File :01/81/050/00038/AM10/	RLA File :07/24/040/00012/AM10/	Lic.No/Date:0710064738 14.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

4	Case No.: 4/9/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status: Case Added
	HQ File :01/81/050/00039/AM10/	RLA File :10/24/040/00015/AM10/	Lic.No/Date:1010033657 15.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

5	Case No.: 5/9/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status: Case Added
	HQ File :01/81/050/00040/AM10/	RLA File :07/24/040/00062/AM10/	Lic.No/Date:0710064774 15.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

6	Case No.: 6/9/81-ALC2/2009	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status: Case Added
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	HQ File :01/81/050/00041/AM10/	RLA File :05/24/040/00081/AM10/	Lic.No/Date:0510241570 15.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

7	Case No.:7/9/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status:Case Added
	HQ File :01/81/050/00042/AM10/	RLA File :05/24/040/00087/AM10/	Lic.No/Date:0510241591 15.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

8	Case No.:10/9/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status:Case Added
	HQ File :01/81/050/00045/AM10/	RLA File :07/24/040/00669/AM09/	Lic.No/Date:0710064852 19.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

9	Case No.:8/9/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status:Case Added
	HQ File :01/81/050/00043/AM10/	RLA File :05/24/040/00069/AM10/	Lic.No/Date:0510241686 19.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

10	Case No.:9/9/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status:Case Added
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HQ File :01/81/050/00044/AM10/	RLA File :03/94/040/00066/AM10/	Lic.No/Date:0310520414 19.05.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

11	Case No.: 11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status: Case Added
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			

12	Case No.: 12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:9/81-ALC2/2009 02.06.2009	Status: Case Added
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 scheduled to be held on 02.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.07.2009.			
